tive appointed by the Central Government. And they can get the figures from there. Therefore, I would urge upon you to take up this matter. I would like my friend, Mr. Om Mehta, and also the leader of the House to take it up with the Finance Minister and see that immediate relief is made available. Otherwise, the 80,000 growers of coffee who are producing coffee and are also earning substantial foreign exchange, will suffer. I hope this matter will be looked into on top priority.

MR. CHAIRMAN: Yes, Mr. Pahadia, you are moving.

THE GUJARAT APPROPRIATION (NO. 2) BILL, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): Sir, I beg to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The Bill is in respect of Supplementary Demands of Rs. 15.75 crores voted by the Lok Sabha on the 4th November, 1976, and an expenditure of Rs. 19.37 lakhs charged on the Consolidated Fund of the State of Gujarat for the year 1976-77. Full details of the provisions asked for have been given in the Statement of Supplementary Demands for Grants laid on the Table on the 3rd November, 1976.

Sir, I move.

The question was proposed.

SHRI SANAT KUMAR RAHA (West Bengal): Mr. Chairman, Sir, once again the Gujarat Appropriation (No. 2) Bill has come up before us for discussion, Sir, the prolonged period of President's Rule in Gujarat has created a big question in the minds of people as to how long this Presidential Rule will continue. It has also been reported that in a House of 182, the Congress Party has a strength of 106 members. If that is so, the question arises: How long will the Presidential Rule continue despite sufficient strength of the Congress Party there?

It has also been reported that within the last 12 months the Administrative Committee of Parliament met only twice, to deal with the situation prevailing at present in Gujarat.

Sir, it is also a fact, as reported in the paper published from Bombay, dated 13th November, that a hard core leader of Jana Sangh and RSS, Mr. Basantji Thakrar, MLA, who had joined the Congress, was arrested under MISA, a day after the murder of Mr. Dhanji Bhai Kotialwala, in the public view, in day-light. This indicates that the Jana Sangh and RSS people are entering the Congress Party to get protection, to play with the Congress Party according to their motives. This type of the game of defection, i.e. *Aya Ram* and *Gaya Ram*, is going on. As the Congress Party which is the ruling party is responsible for the whole of the country as well as for Gujarat which has a vulnerable place in the politics of India, will the ruling party and the Government take these things into consideration seriously that the people of Jana Sangh and RSS are entering into the fold of the Congress Party? Is this the lesson that we got from the so-called total revolutionaries operating under the leadership of Mr. Jayaprakash Narain? Sir, this is politics which should be considered seriously. In which direction is the vulnerable State of Gujarat going, in the matter of politics, despite the sufficient strength of the Congress Party there after this ghastly murder in Porbandar, the birth place of Mahatma Gandhi? It is surprising, amazing and amusing also how, in broad day-light, the Chairman of the Municipality of Porbandar could be

[Shri Sanat Kumar Raha]

stabbed and murdered. The big question now is whether the Administration of Gujarat, under President's rule, is strong enough to face the challenge posed by the reactionary forces which are still there and who are entering the Congress fold. Combing operations district by district, are going on there by the State Police, the Armed Reserve Police and the Central Reserve Police. These operations have led to the seizure not only of arms and ammunition but also foreign-printed literature. These things indicate that Gujarat is full of conspiratorial elements both in kind and in the shape of political leadership which is not only indigenous but also imported from abroad. Another question is, how long the Presidential rule will be there, whether these things can be coped with and tackled by the people's strength and initiative under bureaucracy and, if not, whether a popular Government will be formed there in place of Presidential rule.

Sir, the Baroda dynamite case is still going on. Through the combing operations we came to know that 178 pistols scores of guns, 6,000 cartridges, smuggled goods worth Rs. 2,93,000—from one district—and also illicit liquor worth Rs. 17,000 were seized. I do not know how the Administration in Gujarat under the President's rule is going on and whether the entire thing can be exposed to the public through a popular Government so that Gujarat can come under the 20-point programme during the emergency period and join the mainstream of Indian national democracy which we must uphold with all our strength.

Sir, all these phenomena indicate that the situation in Gujarat is full of uncertainties. I do not know whether the Administration under the President's rule has been complacent or whether it is aggressive enough to meet the challenge of the reactionary forces there. I think a bureaucratic administration cannot cope with the situation there. It requires people's involvement, co-operation and initiative because it is a political thing and the people should be involved entirely to fight against the reactionary forces. The bureaucratic machinery is insignificant to face the problems and give solutions. Apart from all this, there is the other phenomenon in Gujarat—the aftermath of cyclones and floods. The problems involve the people who have to face them and who have to have their grievances redressed sufficiently. The prices are rising. We all know about the high prices of groundnut and cotton. How are all these things happening under the President's Rule? Despite the President's Rule being there, despite Emergency, despite the 20-point programme having been launched, I find no improvement there, politically, economically and socially. Amongst the people who were arrested by the Janata Front Government and who are still in jails, are the people from the Congress and the CPI. The administration under the President's Rule is still not doing anything to release them from the jails; these people can fight the reactionary forces, the forces of destabilisation which are being supported from abroad.

I do not know how far the 20-point programme has been implemented. I want to urge upon the Minister to state in his reply the achievements in Gujarat in respect of the implementation of the 20-point programme. Minimum wages to agricultural workers are not being given, though this is one of the most important and vital points of the 20-point programme. If this is not implemented, I think the administration under the President's Rule in Gujarat is failing in its duty.

Finally, I would request the Minister here to convey that some employees, temporary employees, under the Auditor General's office in Rajkot are still under suspension. Their cases should be considered and they should be reinstated in their positions.

With these words, I support the Bill.

SHRI YOGENDRA MAKWANA (Gujarat): Mr. Chairman, Sir, I rise here to support the Gujarat Appropriation Bill and take this opportunity to pinpoint some important issues pertaining to the development of Gujarat.

Sir, Gujarat is under President's Rule, and it means, in my humble opinion, under direct control of the Central Government. This means the happenings in Gujarat are taken by the people of Gujarat as the result of the acts of the Central Government. Thus, it is clear that the Centre will have to take due care of the problems and development of Gujarat.

At the outset, I want to warn the Government that there is an impression that the initial impact of Emergency is slowly vanishing and the vested interests and the reactionaries are slowly raising their ugly heads in the State. The tempo of implementation of the 20-point programme seems to be slowing down. I would request the honourable Home Minister to be more vigilant in the matter because when the good effects of Emergency start vanishing and the tempo of implementation of the 20-point programme starts slowing down the reactionaries and the vested interests get an opportunity to raise their ugly heads and make mockery of Emergency.

The second point pertains to the development of Gujarat. Everyone in this august House will join with me when I congratulate the Petroleum Ministry and the Oil and Natural Gas Commission for the clean and magnificent job that they have done in producing oil in Bombay High Area. Sir, from the data and facts revealed officially by now, it is very clear that this search of oil and gas in Bombay High will provide a unique opportunity for development of the Western Coast in the near future. It is also clear that the oil structures in this area are, on the one hand nearest to the coast at Diu on the Saurashtra Coast and in the south nearer to Navasheya. At the third point, the Tapti structures are very near to the Gujarat coast. This means that the whole coastal area starting from Diu to Bombay can be developed.

Sir, here I want to make a concrete suggestion on the use of the Bombay High gas, as I think use of oil is already well looked after. In addition to the associated gas already flowing out with every barrel of oil produced, we have yesterday crossed a production of 15,000 barrels a day and it is learnt that huge quantities of natural gas is likely to be available from Bassein wells. Though I agree that gas should as far as possible be used for industrial purpose because it contains rich material like propane and ethane, I think Government should give methane for fertiliser and power generation in Gujarat. Here I would suggest projects like the fertiliser plant and the sponge iron plant on the Gujarat coast. I also feel that a gas-based power plant on the Saurashtra coast should be considered as there is no other possibility of a power plant being set up in Saurashtra. Coal transhipment is impossible because of change of rail gauge at Viramgam and the atomic power station is also not coming up in the near future. Carrying power from the Gujarat area to Saurashtra through power lines of 500 kw. or more mean huge line losses to the Electricity Board. I hope the Government would favourably consider these proposals and give Gujarat its natural share.

The second point that I want to touch is regarding ground-nut oil. I am happy that the hon. Shri George has announced a support price of Rs. 140/- per quintal for ground-nut oil and has looked into the interests of the consumers. But now I am also urge upon the Government to create a buffer stock for the lean period

[Shri Yogendra Makwana]

by voluntary levy and to see that hoarders of ground-nut oil do not take the oil out of Gujarat or hoard in the godowns in the border States till the lean period or do not smuggle it outside India. If this is not checked, the benefit of lifting the curbs on movement will not go to the consumers of any State but will go to the hoarders.

I also wish to bring one point to the notice of the Government that in Saurashtra many persons are farmers-cum-millers and solvent plant owners. In Gujarat, there is one ice-cream which is called as "3-in-1". In Saurashtra also there is this "3-in-1"—these farmers-cum-millers and solvent plant owners, as they are described there. They have played havoc with the consumers' interests; they use their label as per requirement of time and they get concessions. They cry in the name of the farmers and they get benefit as millers. They talk in the name of the farmers and blame the millers. But in reality, they are one and the same.

The fourth point is about providing housing to the rural poor to whom we have given house sites. Let me inform this august House that there is a great possibility of fulfilling this programme in Gujarat as Gujarat has got the structure of district and taluk Panchayats. If properly planned, we can build more than two lakh houses for the rural poor. The Baroda District Panchayat, with the guidance of Shri Sanat Mehta, ex-Minister, has already taken up a programme of 25,000 houses. But here also the decision of increasing the amount of Rs. 150 for the development of house site taken by the hon. Minister of Works and Housing is still not implemented. I hope that the Government will be vigilant in implementing such decisions in the States where power is in its own hands.

Sir. Shri Raha just now pointed out about the law and order situation in Gujarat. I definitely share his anxiety when I say that MISA is being misused in Gujarat. Sir, in my State if I say MISA means minority and minority means Muslims, it will not be wrong. It will not be out of place if I mention one telegram which my hon. friend, Mr. Ibrahim received this morning. It says:

> "Still MISA of Tadha and Manva of Modessa not cancelled. Please try immediately."

Sir, this telegram mentions the names of two workers of the Congress Party who have worked for the Congress and who are peaceful citizens of this country. They have never committed any offence. They are merchants. But I do not know how the administration has issued warrants under MISA to these workers of the Congress. The telegram has been sent by Mr. Irshad Mirza, who is Vice-President of the Youth Congress in Gujarat. Sir, this is really a painful situation for all of us. There are many people who are required to be arrested under MISA but are still out. We cry for their arrest. But, as Mr. Raha rightly pointed out, because they have come within the Congress fold, nobody lays hands on them. One MLA—I do not want to name him because the Home Ministry is well aware of that fellow—is now out. What has he done during the elections? He made several murderous attacks on the Congress workers. He went to the extent of attacking our Prime Minister in a meeting at Unja. It was a pre-planned attack and it was so severe that the Prime Minister was not able to address the meeting. Fortunately Mr. Madhav Sinh Solanki and Mr. V. C. Shukla were there and they protected her, and she went out of the dais. The wind-screen of the car was broken. The police report says that there was a plan to murder the Prime Minister. That fellow, who was the President of the Jana Sangh, is now within the Congress and, therefore,—I am very sorry

to say all these things—is now out and no MISA can touch that fellow. This is the situation regarding law and order.

Sir, there is one Advocate-General in Gujarat. His name is Mr. J. M. Thakur. I do not know what he is doing for the Legal Department in the Narmada Tribunal, but he is given three air tickets; one for himself, one for his wife—I do not mind —and one for his dog. He travels with his dog always. He never comes straight to Delhi from Ahmedabad, but he comes *via* Bombay. He flies to Bombay from Ahmedabad, takes his wife and dog and then flies to Delhi. Why this concession is given to him, I do not understand. What is the utility of a dog in the Narmada Tribunal? Does this dog argue the case of Gujarat? If the hon. Minister gives me a reply, I will be very happy to hear him because the dog is always travelling with this Advocate-General of Gujarat. And money is wasted because there is nobody to check it. The administration has gone to dogs in the real sense of the term. I am very, very sorry to point this out to the Home Minister and the Central Government.

Sir, the same is the case with the Gujarat University. The Gujarat Vidyapeeth, for which I have spoken many times in this House, has not improved. Even then the Education Ministry gives grants. Sir, the Vice-Chancellor of the Gujarat University has played havoc. Many allegations were made; not only allegations, but many reports are against him. He is the man who was responsible for the Nav Nirman movement in Gujarat. The election to the Syndicate was due on the 12th of this month. But he did not make any arrangements. Why? This was done deliberately because he wanted to be the whole and soul of the university in the absence of the Syndicate. Now the Vice-Chancellor is behaving as he likes Though sufficient proof is with the Government against him and though the Home Ministry from here has sent a directive, the administration of Gujarat does not remove the Vice-Chancellor. Why, I do not know. Probably the Vice-Chancellor like the Advocate-General of Gujarat is a favourite of the Gujarat administration.

One point regarding the Boards and Corporations of Gujarat. Many a time in the Gujarat consultative committee meetings and with our meetings with the Governor and officials, I have raised this point. In Gujarat all the Boards and Corporations—whether it is GSFC, GIFA, GIDS or GMDC—are flooded with capitalists of Gujarat. No common worker of Gujarat is ever placed on these Boards or Corporations. We see the same faces repeated every time whether they belong to Jan Sangh or Congress (O) or Congress (R). Whenever some party comes to power, they put their own men and they are never changed. The officers and the bureaucrats have always stood by them and enjoyed their parties. They also do not want any change. How long this will continue, I do not know. It is very pathetic to describe these things here, but these are all facts. The capitalists and reactionaries of Gujarat have dominated the administration of Gujarat and the bureaucrats are behaving as if they are the Subas and Nawabs of Gujarat. In the last days of Mughal empire, the administration of Delhi was within the four walls of Delhi. Gujarat is just like the Mughal empire and these people are behaving as if they are Peshvas or Nawabs. Nobody from here is checking them. We the Members of Parliament from Gujarat or MLAs have no voice at all. Therefore, I have to speak all these things in this august House which, personally, I do not like. But I am helpless because we are under the President's rule.

Sir, there is an urban ceiling law which is being implemented in almost all the States. Gujarat has an excellent system of co-operative housing The co-operative law of Gujarat is

[Shri Yogendra Makwana]
one of the best in the whole country and we have an excellent system of co-operative housing. Even a small patwala in Gujarat has his own house under the co-operative housing scheme under which there are common amenities available to the members. The land belongs to the co-operative housing. The house belongs to the co-operative housing. Water facilities and drainage are common. But in Delhi there is a group housing scheme. And this group housing scheme is exempted from the urban land ceiling law whereas in Gujarat it is not and the result is the housing and construction activities in Gujarat have come to a standstill.

The primary object of the land ceiling Act was to get the land and to provide more housing facilities to the people there. Instead of that, the situation now is that the housing and construction activities have come to a standstill.. .(*Time bell rings*)... Sir, I have not spoken on the Constitution (Amendment) Bill because...

MR. CHAIRMAN: That is not the reason. You should wind up now.

SHRI YOGENDRA MAKWANA: Sir, this is pertaining to my State and I am speaking for the first time on this in the House . . .

MR. CHAIRMAN: You have to wind up your speech now.

SHRI YOGENDRA MAKWANA: . . .and, therefore, I expect you to give me some more time.

Sir, as I mentioned, this ceiling Act is not being implemented in letter and in spirit. They do not give the facilities of section 3 and section 4 of the Act to the co-operative housing societies and, therefore, the construction activities have come to a standstill. I approached many times the Minister of Works and Housing, Mr. Bhagat, and he told me that because the Gujarat Government was not co-operating, they could not do much. I have enquired from my friends in Bombay and I know that the same concession is given to the Bombay housing co-operative societies, but it is not extended to Gujarat. This is because of the bureaucrats only . . .

(*Time bell rings*).

MR. CHAIRMAN: The total time allotted for this Bill is only one hour and, therefore, you cannot go on speaking. You have to wind up.

SHRI YOGENDRA MAKWANA: I am winding up. Sir, and I will not take much time.

Sir, I have told you about the law and order situation in Gujarat, about the operation of MISA and also about the infiltration of the right reactionaries who are enjoying the patronage of some people. They are all out and I again request the Home Minister and the Government to take some action at least against that one particular man who attacked our Prime Minister and who organised murderous attacks at several places and who committed atrocities during the elections.

With these words. Sir, I support the Appropriation Bill. Thank you, Sir.

DR. M. R. VYAS (Maharashtra): Sir, I support the Appropriation Bill. When we are passing this Bill, we have to be conscious of one fact and it is this that in view of Gujarat being under the Presidents Rule, we have a responsibility towards that State. As Mr. Raha has pointed out—and it was endorsed by the speaker just before me—one of the very important factors in Gujarat today is the situation in regard to the general conditions with reference to the MISA and the operation of the other laws.

Sir, in Gujarat we have witnessed a very sad spectacle during the last seven years. We outside Gujarat have always believed that Gujarat being the homeland of Mahatma Gandhi and people like Shri Vallabhbhai Patel, there

should be a kind of peace-loving forces in that State which should rule the State. But we were nudely shaken by the fact of the violence that broke out in 1969 resulting, I think, in the highest number of deaths in communal riots since 1950. This is the same thing that is underlying the situation in Gujarat today and we should not take it easy and believe that everything is in order because we do not hear many things about what is happening on the surface and below the surface. The difficulty that has arisen today in Gujarat is in my opinion, that we have an administrator appointed on behalf of the President and I am confident and I feel that he is trying his best. But, after all, no administrator can do justice to the desires and wishes of the people in the same manner as an elected Government can do. As Mr. Raha pointed out, the Congress Party has 102 or 106. But, in my opinion, Sir, that is immaterial. There is instability in the State irrespective of what number we attribute to the Congress party. As Mr. Makwana has pointed out, some Member has joined the Congress. How he has joined, I do not know. But he says that he has joined. I am not interested to know whether he belongs to the Jana Sangh or any other party. But the fact remains that elements which have been causing violence and disruptions and are devoted to destruction of democracy are raising their heads in the present circumstances. My own experience says, because I was observer in Gujarat during the last election—I had the opportunity of meeting many leaders in that State, my parents hail from that State and I speak that language and I know from my own experience—that everything is not rosy as it looks from a distance. We have left it to the Administrator, Sir, and we have also a Consultative Committee on behalf of Parliament. But beyond these two things, we have no link whatsoever with the administration of the State. Neither through the local MLAs nor the MPs here, nor do I believe on behalf of Parliament, which is supposed to be in charge of the State, there is any link with the day-to-day affairs of the State. As a result, people who have been supporting the Government—I am not interested whether they support this party or that party—but people who have been loyal, people who have been in the forefront for working for good causes, people who have been associated with local panchayats, people who have been doing excellent work—they have been arrested under the MISA. And I find from my own experience that there is no remedy whatsoever against such bad arrests and *mala fide* arrests. What happens is that we complain. We send it to the Ministry of Home Affairs. They forward it to the local administration. But what is local administration? They are the same people who sit in judgment on their own actions, and ....

SHRI OM PRAKASH TYAGI (Uttar Pradesh): Thank you very much.

DR. M. R. VYAS: And the person who has charge-sheeted or arrested a person, he sits in judgment and writes back that these are the causes for which we have arrested this and that person. This is very unfortunate, because the elements which are threatening the instability of Gujarat are the elements behind influencing the local administration to arrest those very persons who are working in support of the 20-point programme. And which are these elements? We have seen in the past that Gujarat has a very strong lobby of middle class businessmen and people who have been associated with activities like smuggling. Gujarat has a very big coastline, and to stop smuggling is difficult. But if you allow smugglers to have influence in the administration of the State, it is a danger for the whole country, because smugglers have no identification, they have no particular love for any item; they may smuggle arms, they may smuggle our food; they have no responsibility to the people and to the progress of the country.

Therefore, Sir, I would like to request on this occasion, while we pass

[Shri M. R. Vyas]
this Appropriation Bill and we sanction the money, that we should devote more attention and some sort of permanent committee should be attached to see to the functioning of State, as long as the elected government is not set up. That Committee should have the right of access to any power in the administration of the State. Since we have not dissolved the Assembly, it is all the more partinent that Parliament should have a greater say in the functioning of the Gujarat administration.

With these words, Sir, I support the Bill.

श्री इब्राहीम कलानिया (गुजरात) : सभापति जी, मैं सैंट्रल गवर्नमेंट को बधाई देता हूं कि उसने 15,92,52,000 रुपये का एप्रोप्रियेशन बिल गुजरात के लिये पेश करके जनता की सेवा की है। 12 मार्च को गुजरात विधान सभा की मीटिंग में जनता फ्रंट की सरकार का पतन हुआ था। उसके बाद 9 मार्च को डायनामाइट केस पकड़ा गया और उससे ही उनका सारा राज खुल गया। वह मामला अब सब-जुडिसस हो गया है, लेकिन वहां की जनता गलत काम करने वालों को बर्दाश्त करने वाली नहीं है, सहयोग देने वाली नहीं है क्योंकि गुजरात की भूमि ऐसी है जहां मीराबाई, नरसी मेहता एवं स्वामी दयानन्द सरस्वती जैसे सन्त महात्मा तथा ऋषि-मुनि पैदा हुए। गुजरात की भूमि ऐसी है जहां दलपत राम, नाना लाल, राष्ट्र-कवि जवेरचन्द मेघानी कलापि जैसे महान कवि हुए हैं। जहां सरदार बल्लभभाई पटेल जैसे स्टेट्समैन और योद्धा पैदा हुए। इससे भी आगे कहें तो वहां दुनिया के महात्मा, महात्मा गांधी पैदा हुए। इतना ही नहीं गीता का रहस्य देने वाले श्री कृष्ण की निर्वाण भूमि भी गुजरात है। इतना ही नहीं गुजरात की भूमि ऐसी है जहां व्यापारिक क्षेत्र में, एवं व्यावहारिक कुशलता के क्षेत्र में तथा अपने अपने क्षेत्र में यह बात हर एक गुजराती में तकरीबन पाई जाती है। सेंटीमेंट्स एवं इमोशंस स्वाभाविक एवं व्यावहारिक तौर पर हर एक में पाये जाते हैं, ऐसे गुजरात के बारे में मुझे कुछ कहना है।

बाहर की दृष्टि से लगता है कि गुजरात बहुत डैवलप है। हकीकत में तो देश का यह हिस्सा गरीब है और वास्तव में बहुत अंडर-डैवलप्ड है। 70 परसेंट से ज्यादा आबादी आदिवासी, हरिजन, पिछड़ीजातियों एवं माइनारिटी कम्युनिटी की है। मेरे कहने का मतलब यह है कि 70 परसेंट से ज्यादा लोग गरीबी की अवस्था में अपना जीवन व्यतीत करते हैं। गुजरात के 182 तालुकों में 160 तालुके से ज्यादा अंडर-डेवलप्ड हैं। गरीबी और बाढ़ से तबाह हुए लोग वहां पर हैं। यदि गुजरात के बारे में किसी को यह अन्दाजा लगाना है कि सही स्थिति क्या है तो वहां की पिछड़ी जनता से मिलें, उनके पिछड़ेपन को देखें तभी पता लग सकता है। गुजरात में जो भी जमीन है वह गुजरात के आदिवासियों को, हरिजनों एवं आर्थिक दृष्टि से पिछड़े हुए लोगों को मिलनी चाहिए। उनकी झुग्गी-झोपड़ियों को देखना चाहिए तभी सही चित्र गुजरात की जनता का मिलेगा। जब आप ऐसा देखेंगे तो अश्रु की धारा बहने लगेगी कि गुजरात की गरीबी की अवस्था क्या है?

गुजरात के बारे में राष्ट्रपति शासन के बारे में मैं कुछ कह रहा हूं। जब देश में इमरजैंसी घोषित की गई तब गुजरात में जनता फ्रंट की सरकार थी। इस फ्रंट सरकार की कंपनी में कांग्रेस, आर० एस० एस० और जनसंघ के लोगों ने गुजरात में इमरजेंसी का विरोध किया और इमरजेंसी का लाभ जनता को नहीं होने दिया। जो लाभ जनता को मिलना चाहिये था वह लाभ इमरजेंसी का नहीं मिल सका। नौ मास में जनता फ्रंट की सरकार को जनता ने गिरा दिया। 12-मार्च को राष्ट्रपति का शासन वहां लागू हुआ। प्रधान मंत्री के 20-सूत्री कार्यक्रम और हमारे युवा नेता संजय गांधी के 5-सूत्री कार्यक्रम

को अमल में लाने के लिए अनेक राज्यों में स्टेट लेवल पोप्युलर कमेटियां नियुक्त की गई। लेकिन न तो जनता फ्रंट की सरकार ने ऐसी समितियों की नियुक्ति की, न गुजरात के तंत्र, न राष्ट्रपति शासन के 9 मास के बाद भी आज दिन तक ऐसी कोई कमेटी नियुक्त की।

गुजरात में भी "ब्यूरोक्रेसी" अपना सिर उठा रही है। वह "ब्यूरोक्रेसी" भी एसी कमेटियां नहीं चाहती है तथा यह भी नहीं चाहती है कि उनके काम के ऊपर निगरानी रखें। 20-सूत्री कार्यक्रम का ईमानदारी से पालन होना चाहिए और पालन करना ही चाहिए ताकि उनका लाभ गरीबों को मिल सके। इसलिए इन कमेटियों की नियुक्ति की अत्यन्त आवश्यकता है। मेरी गृह मंत्री जी से प्रार्थना है कि जनसेवकों को विश्वास में लेकर ऐसी स्टेट लेविल कमेटी की तुरंत रचना की जाए ताकि जनता के कार्य तेजी से हो सकें।

भूमिहीन मजदूरों को जमीन देने के कार्यक्रम के अन्तर्गत 2,12000 प्लाट अलाट किये गये हैं और 8 महीने से राष्ट्रपति शासन लागू हुआ तब से सिर्फ 40,000 हाउस साइट्स प्लाट सुपुर्द किये हैं जबकि वहां 21 लाख खेत मजदूर हैं। आपने सारे गुजरात में सिर्फ 40,000 (चालीस हजार) प्लाट हाउस साईट के लिये सुपुर्द किये हैं जबकि गुजरात की ओझा सरकार के समय में 20,000 दो लाख, और जनता फ्रंट की सरकार के समय में 12,000(बारह हजार) प्लाट दिये गये। नरोरा कांग्रेस कैम्प के आदेश के बाद सिर्फ मेरे ही जिले में भावनगर जिला पंचायत ने 25 हजार प्लांट स्वीकृत किये जबकि आपने 40 हजार प्लाट स्वीकृत किये। यह सन्तोषजनक नहीं है। लैंड सीलिंग एक्ट से गुजरात में राष्ट्रपति शासन के दौरान 4187 एकड़ जमीन प्राप्त की गई, 999 खेत मजदूरों को जमीन दी गई, इस कार्य से हमको कोई सन्तोष नहीं है। सरकार के पास "साल्टी खार लैंड" है, और "फ़लों" लैंड है लेकिन उनके कल्टीवेशन के लिए आपने कुछ नहीं किया।

खाने के तेल के बारे में गुजरात के तन्त्र ने ऐसा किया कि गुजरात में मूंगफ़ली पैदा करने वाले किसान और मूंगफ़ली का तेल खाने वाली जनता तेल पीसने वाली मशीनों के मालिकों एवं डीलरों के बीच में पीसी जा रही है। और गुजरात के लोग वहां के तन्त्र तथा "तेल पोलिटिक्स" से भी परेशान हैं। गुजरात में मूंगफ़ली का रेकार्ड उत्पादन करीब 20 लाख टन हुआ। इसके बावजूद भी जनता को अगस्त-सितम्बर, और अक्तूबर में तेल खाने के लिए उपलब्ध नहीं हो सका। सौराष्ट्र में तेल मिल रहा था क्योंकि वहां के तन्त्र ने तेल के बाहर जाने पर प्रतिबन्ध लगा दिया था।

परन्तु परमिट की प्रथा रखी। सिविल सप्लाई डिपार्टमेंट में भयंकर भ्रष्टाचार होने के कारण गुजरात प्रदेश कांग्रेस के महामंत्री ने तेल के डिब्बे के एक टिन पर पांच रुपये घूस लेने का आरोप लगाया। गुजरात में मार्च महीने में 8 (आठ) लाख 76 हजार क्विंटल मूंगफ़ली का स्टाक था। सरकारी अफ़सरों के छापे मारने की वजह से जुलाई में सिर्फ़ 1 लाख 13 हजार 455 क्विंटल का स्टाक रह गया। इस भय से मूंगफली के दाम चार रुपए किलो से कम हो गये। वैजिटबल रिफाइनरी वालों ने सस्ता माल जमा कर दिया क्योंकि उनके स्टाक पर कोई कंट्रोल नहीं था। इससे नतीजा यह हुआ कि चार रुपए किलो दाम का तेल वैजीटेबल घी में बदलकर बंबई में 10 से 12 रुपए किलो बिका। हालांकि तेल का वैजीटेबल घी में रूपांतर करने पर डेढ रुपए से ज्यादा खर्च नहीं होता अंत में मेरा सुझाव यह है कि कमजोर वर्ग के लिए अभी 50000 टन बफर स्टाक, "लीन पीरीयड" में देने के लिये एग्रो कारपोरेशन द्वारा

[श्री इब्राहीम कलानिया]

बफर स्टाक करना चाहिये। दूसरा इसकी प्राइस मैक्सीमम पांच रुपए किलो बांध देनी चाहिये और इससे ज्यादा भाव अगर बढ़ने लगे तो सरकार को पूरा स्टाक अपने हाथ में ले लेना चाहिये। तीसरा तेल की जो राष्ट्रीय नीति बनी हुई है उसका गुजरात में ठीक तरह से पालन होना चाहिये। चौथा वेजीटेबल एंव रीफाइनरी फैक्टरियों पर मूंगफली तेल से रूपांतर करने का प्रतिबंध लगाना चाहिये। पांचवां "एच० पी० एस० फॉरेन एक्सपोर्ट" एस टी सी एवं एग्रो इन्डस्ट्रीज कारपोरेशन द्वारा होना चाहिये जिसने मुनाफा पब्लिक सैक्टर को मिलेगा कमजोरवर्ग के लिये तेल वितरण व्यवस्था में लगाया जा सके जिससे फॉरवर्ड ट्रेडिंग और सट्टेबाजी पर काबू पाया जा सके। इस बारे में सैन्ट्रल गवर्नमेंट को गम्भीरता से निर्णय लेना चाहिये ताकि इस समस्या का हल निकल सके। बैकवर्ड कम्युनिटि के उद्धार के लिये बख्शी कमीशन की रचना ओझा सरकार के समय की गई थी। बख्शी कमीशन ने जनता फन्ट सरकार के समय अपनी रिपोर्ट सिफारिश के साथ रखी। वह आज गुजरात की सरकार के पास है। लेकिन बख्शी कमीशन की रिपोर्ट न तो अभी तक प्रकाशित हुई है और न उस पर अमल हुआ है। मेरी प्रार्थना है कि इस रिपोर्ट के बारे में हमें सही जानकारी मिलनी चाहिये एवं उस पर अमल होना चाहिये। गुजरात ऐसा कमनसीब राज्य है जो कि इमरजैन्सी के दौरान अनेक राज्यो ने इमरजैन्सी का लाभ उठाया किन्तु राष्ट्रपति शासन के दौरान गुजरात कोई इसका ज्यादा लाभ उठा नही पाये।

परिवार नियोजन के मामले में भी गुजरात और राज्यों से पीछे नहीं है। वहां भी परिवार नियोजन का काम संतोषजनक है। अब तक करीब 1 लाख 96 हजार आपरेशन हो चुके हैं। इसमे मुसलमान कौम भी शामिल है। जो यह कार्यक्रम पूरी तरह अपना रही है। 1971 में गुजरात के महुआ म्युनिसिपालीटी का मैं प्रैजीडेंट रहा जबकि फ़ैमिली प्लानिंग के मामले में गुजरात भर में म्युनिसिपल प्रैसीडेंट एवार्ड का पहला इनाम मुझको मिला था क्योंकि जो टारगैट दिया गया था उससे दो सौ परसेंट ज्यादा फ़ैमिली प्लानिंग का काम हमारी कम्युनिटि द्वारा हुआ था--इसमे 32 परसेंट मुस्लिम लोग थे। फ़ासिस्ट और कम्युनल लोग अपने स्वार्थ तथा राजकीय दृष्टि से मुस्लिमों के विरुद्ध अफ़वाहें फ़ैला रहे हैं --वे यह कह रहे हैं कि मुस्लिम कौम फ़ैमिली प्लानिंग के विरुद्ध है। अहमदाबाद में भी यह अफवाहें फ़ैल रही हैं कि फ़ैमिली प्लानिंग में एक व्यक्ति को, आपरेशन करने के लिए इंजैक्शन दिया गया तो वह मर गया। यह झूठी अफ़वाहें जनसंघ और प्रतिक्रियावादी ताकतें फ़ैला रही हैं। अहमदाबाद म्युनिसिपल कारपोरेशन के शासक कांग्रेस के मैयर श्री वाडिभाई ने स्टेटमैंट दी है कि इससे मरने वालों के अगर कोई सबूत देंगे तो एक हजार रुपए नकद इनाम दिया जाएगा लेकिन अभी तक कोई सबूत देने के लिए आगे नहीं आये। ऐसी हरकतें आज भी गुजरात मे व्यवस्थित ढंग से चल रही हैं लेकिन पुलिस तन्त्र का रवैया भी ऐसे ही लोगों को मदद देने की और चल रहा है--यह रवैया अभी तक चल रहा है जो कि पुलिस तंत्र सैक्यूलर नहीं है। सदन को मालूम है कि 1969 में गुजरात में कम्यूनल राइट्स कराये गये। किसने करवाये? उस समय के जनसंघ के प्रैसीडेंट श्री बलराज मधोक ने गुजरात मे आकर अहमदाबाद की पब्लिक मीटिंग में मुसलमानों का भारतीयकरण करने की मांग रखी थी। उस समय के बाद कम्युनल राइट्स हुए और पुलिस ने माइनोरिटीज को प्रोटेक्शन नहीं दिया।

बहुत से लोग मारे गये । उसके बाद बड़ौदा, बौरसद तथा मौडासा में आर० एस० एस० और जनसंघ ने कम्युनल राइट्स करवाये। यही हरकतें आज भी गुजरात में अंडर-ग्राउंड चल रही हैं। अंडरग्राउंड दो-नामी पत्रिकायें भी वे निकालते हैं और चारों तरफ़ बांटते हैं लेकिन पुलिस का रवैया उनके बारे में बहुत नरम है। आर० एस० एस०, जनसंघ के राजकीय कार्यक्रम अभी भी साबरमती जेल में राजकीय कैम्प के रूप में नित्य हो रहा है। गुजरात में विधान सभा के सदस्यों के जोर जुल्म से इस्तीफ़ा लेने का आन्दोलन चला तो पुलिस ने चुने हुए सदस्यों को प्रोटेक्शन तक नहीं दिया और गुजरात विधान सभा को भंग करवाया गया क्योंकि गुजरात में पुलिस चाहती थी कि वहां "पोप्युलर गवर्नमेंट न हो और यह भी नहीं चाहती थी कि कांग्रेस की गवर्नमेंट बने । अभी जब वहां विधान सभा तथा पंचायतों के इलैक्शन हुए तो गुजरात में बाबू श्री जगजीवन राम जी की मीटिंग में पत्थर फ़ैंके गये, मार डालने की कोशिश की गई और हमारी प्रधान मंत्री जी की पब्लिक मीटिंग जो कि मेहसाना डिस्ट्रिक्ट में, ईंझा में, हुई थी, उसके भी मंच पर पत्थर से मार डालने की कोशिश की गयी। जब यह नहीं हो पाया तो उनकी कार के शीशे पत्थर द्वारा तोड़ दिये गये। वहां पब्लिक मीटिंग में उन्होंने हंगामा खड़ा कर दिया । वहीं पुलिस तंत्र आज भी गुजरात में चल रहा है।

आज हालत यह है कि गुजरात का पुलिस तन्त्र मीसा का दुरुपयोग कर रहे हैं। जिन दिनों गुजरात में जनता फ्रन्ट की सरकार थी उन दिनों उन्होंने अपना राजकीय दृष्टिकोण से पुलिस द्वारा माइनोरिटीज लोगों का रिकार्ड खराब करवा दिया और जनता फ्रन्ट की सरकार ने बहुत से माइनोरिटीज कम्युनिटि के लोगों को मीसा में बन्द कर दिया। मैं चाहता हूं कि इन केसों को रिव्यू किया जाना चाहिये और जो लोग "एन्टी-नेशनल" नहीं हैं उनको रिहा किया जाना चाहिये ।

12 मार्च को जब राष्ट्रपति का शासन गुजरात में घोषित किया गया तो वहां पर मोरचा सरकार ने धौलका शहर के मुस्लिम कौम के अग्रेसर जो कब्रिस्तान की देखरेख करते थे, उनमें से चार मुसलमानों को मीसा में बन्द कर दिया। श्री भूपेश गुप्त जी ने यह बात सदन मे उठाई तो सी० पी० आई० के समर्थक दो मुसलमानों को रिहा कर दिया गया, लेकिन कांग्रेस समर्थकों के 2 को रिहा नहीं किया गया जो आज भी मीसा में जेल में बंद हैं । इसलिए मैं यह मांग करता हूं कि श्री शफ़ी मुहम्मद हाडवैद्य और श्री इब्राहीम गुलाम रसूल धौलका वाले को तुरन्त रिहा किया जाए । इस प्रकार से गुजरात में आज भी मीसा का पुलिस द्वारा जो दुरुपयोग किया जा रहा है उसको बन्द किया जाना चाहिए। इसी तरह से राजुला नगर पंचायत के प्रमुख युवावर्ग के नेता मानुभाई को दीवाली के मौके पर मीसा के अन्दर बन्द कर दिया गया क्योंकि उन्होंने डाक्टरों और पुलिस के भ्रष्टाचार के बारे में मांग की थी। इस बारे में मैंने एक पत्र श्री ओम मेहता साहब को लिखा था जिसके फलस्वरूप उनको दो दिन के अन्दर रिहा कर दिया गया । इसलिए मेरी मांग है कि पुलिस द्वारा मीसा का जिस प्रकार से दुरूपयोग किया जा रहा है, उसकी जांच होनी चाहिए । गुजरात के कच्छ क्षेत्र के आई० ए० एस० युवा अफ़सर का रात्रि में तस्करों की मारफ़त खून कर दिया गया । अपराधियों के बारे में जानकारी होने के बावजूद भी अपराधियों को कोई सजा नहीं मिली । इसी तरह से जेल विभाग के डिप्टी इंस्पेक्टर जनरल का रेल में कत्ल किये जाने के बावजूद भी गुनाहगारों को कोई सजा

[श्री इब्राहीम कलानिया]

नहीं मिली। यही नहीं अमरेली जिले में एक जाति के परिवार के सब सदस्यों को बस में जिन्दा जला दिया गया। तीसरा पोरबन्दर की म्युनिसिपैलिटी के युवा प्रैसिडेंट की खुले आम दिन दहाड़े बाजार में हत्या की गई लेकिन पुलिस की तरफ से कोई कार्यवाही नहीं होती। इस तरह पुलिस अपराधियों को कोई सजा नहीं देती। ये कुछ उदाहरण हैं जिनसे पता चलता है कि गुजरात में पुलिस की तरफ से कोई आरक्षण जनता को दिया नहीं जा रहा।

जहां तक 20-सूत्री प्रोग्राम का सम्बन्ध है, यह हमारे देश के मजदूरों और गरीबों की भलाई का कार्यक्रम है। लेकिन हालत यह है कि शहरों में जो पटरी वाले हैं या रेड़ी वाले हैं अथवा खोमचा चलाने वाले हैं जो घोर परिश्रम करके अपना काम करते हैं उसके बावजूद भी मामूली कमाई होती है उनके साथ पुलिस अच्छा व्यवहार नहीं करती है। पुलिस उनको नाजायज ढंग से तंग करती है। उनको काफ़ी परेशानियों का सामना करना पड़ रहा है। उनके बाल बच्चों के लिए कोई उचित व्यवस्था नहीं है उन लाचार शहरी मजदूरों को पुलिस द्वारा अपनाये जा रहे करप्शन से काफ़ी परेशानी उठानी पड़ती है। हाल में ही पुलिस ने रोड ट्रांसपोर्ट की स्पीड कंट्रोल करने के नाम पर मोबाइल कारों पर कुछ राडार यंत्र फिट किये हैं जिससे कि वाहनों की स्पीड को चैक किया जा सके। लेकिन ऐसा लगता है कि इस तरह से पुलिस पैसा इकट्ठा करने और करप्शन में संलग्न है। गुजरात पुलिस का रवैया ऐसा है कि गुजरात के अन्दर जो गरीब, श्रमजीवी और अन्य मजदूर लोग जो हमेशा शासक कांग्रेस के साथ रहे हैं उनको बहुत परेशान किया जा रहा है जिससे वे विरुद्ध हो जायें और पोप्युलर गवर्नमेंट बन न सके।

MR. CHAIRMAN: You have to conclude now.

श्री इब्राहीम कलानिया : पिछले दिनों जब गृह राज्य मंत्री श्री ओम मेहता साहब गुजरात आये थे तो पुलिस तथा अफसरों को क्रियान्वयन का आदेश दिया तो वहां पर पुलिस अफ़सर एक महीने तक तो ठीक काम करने लगे थे।

(Interruptions)

MR. CHAIRMAN: You cannot finish all that you have written.

श्री इब्राहीम कलानिया . श्रीमन्, मैं एक मिनट में खत्म करता हूं।

MR. CHAIRMAN: No.

SHRI HARISINH BHAGUBAVA MAHIDA (Gujarat): Mr. Chairman, Sir, I rise to support the Gujarat Appropriation Bill and take this opportunity to submit a few suggestions and express my feelings over certain matters of a very important nature.

Sir, this House very well knows that Gujarat is under the President's rule and the Assembly has been kept under suspended animation. Sir, the President's rule was proclaimed in the first instance on the 12th March, 1976 and it was hoped that the political situation in the State would stabilise during the short spell of six months President's rule. But, unfortunately, it is said that that hope has not materialised so as to ensure the formation of a stable Ministry. Hence a Resolution to extend the President's rule for a further period of six months was moved and passed by Parliament in August last with a view to maintain the tempo and speed of developmental and welfare measures in the State for some time more. The Government of Gujarat, particularly the Advisers, the Chief Secretary and some top-ranking officers did make efforts to stabilise the political situation and they did try to check the subversive activities by the forces of disruption and destablisation. They are said to have created an atmosphere in which the 20-point programme can be implemented effectively. Steps have been taken to gear up the administrative machinery. Efforts were made to take the

State to a level of greater discipline dynamism, purposeful and progressive work. Though all these efforts are said to have been made but with what effect? Sir, all these efforts have led to no significant result. Why? Sir, without going into the details of each of the above mentioned aspects, I would only say that there is a vast gap between what is said to have been done and what is actually done.

12 NOON

I do not mean to say that the Gujarat Government has done nothing. But, I am sorry to say that whatever is done; is done in such a fashion that people do not feel that it is done.

Sir, in short, the objective with which the President's rule was extended, is not achieved and the hope with which it was done, is not materialised even today. Sir, the law and order situation prevailing in the State is very well known to our hon. Minister, Shri Om Mehta. He is all the while vigilant and is actively worrying about the State. So, I will not enter into the details. Sir, disruptive forces in the State have become active again. Those who are detained under MISA are organising classes in the jail and are keeping the tempo of conducting objectionable activities alive in the State through their relatives, friends and fellow travellers who are regularly and repeatedly visiting the detenus in the jail. Even the objectionable letters written and posted through the jail authorities are not censored. Illegal publications which indulge in printing objectionable matters and propaganda prejudicial to the interest of the nation, are not yet stopped.

Sir, Gujarat was and is yet the operational centre of the reactionary forces. These forces are today given shelter by certain elements in the administration who did not behave in the past and are not behaving today. Sir, disruptive forces and certain elements in the Government service who are working hand in glove with each other, are quietly and cleverly conspiring to vitiate the healthy atmosphere created by emergency. underground political activities wh were going on at the time the Morcha Government, are kept alive and are going on. the drive to weed out inefficient corrupt officials from the public vice is said to have been intensi But, is there any drive to weed those Government servants who directly and indirectly involved or in league with anti-national elem officials who are class-conscious, are, all the while, sitting in the ministration furstrating the i mentation of the programme and v ing the effect of emergency, know and intentionally? Who will them out. Who will curb them?. will set them right?

Sir, this august House has e ed the extension of the present t Lok Sabha for another year. W is because there is yet an imp need for continuing vigilance a the forces of disruption and de sation in the country. Sir, if the condition prevailing in the ruled by a popular government by an unchallengeable powerful like Shrimati Indira Gandhi, v talk of Gujarat where there is n lar government and where the crats who are hand in glove v reactionary forces, who have sympathy for the political dete who were and today are the sy sers of the leaders of Janta Fro would control them. Sir, it is take effective measures politic ministratively and in the e sphere, to revive the democrat Gujarat. Sir, the public sentin having a popular governmen State are becoming stronger a ger day by day. Under the stances, any delay in doing prove disastrous. Before the turns from bad to worse. I quest the honourable Prime through Shri Om Mehta to s popular government is forr Once it is formed, I am sur will be able to disturb the s am sure the popular goverr

[Shri Harisinh Bhagubava Mahida]
:ave no stone unturned in satisfying ıe people, by giving the people all the ains effected by emergency and im-lementing the 20-point revolutionary rogramme successfully. Sir, I have ith in the Central Government that ey would resolve to usher in a popolar inistry in Gujarat very soon. I also pe that they would frustrate the ef-rts of those who are bent upon sub-rting the effect of the Emergency, iating the effective implementation of twenty-point economic programme d damaging the charismatic image of r leader, Shrimati Indira Gandhi.

)nly one more point. The dispute regard to the sharing of the waters the Narmada river, which is inter-te in character, has been pending the last so many years. Sincere rts were made to resolve this dis-: amicably by negotiations through good offices of our Prime Minister imati Indira Gandhi. But unfortu-ly, the Opposition parties like the gress (O) including the Janta Front ies, created such an unhealthy at-phere that P.M. got out of it and matter was referred to the Tribu- Adjudication proceedings are still inuing. I do not know how many s it will take to resolve this dis- The entire responsibility for delay and the consequent unima-ıle damage to the nation, parti-ly to Gujarat, rests upon the rs of the Janata Front. How- I would request the Government : that this dispute is resolved as as possible so that the utilisation Narmada waters is no longer ıp. I would request the States ned to co-operate with the Tribu- arriving at a decision at the t. But Sir, I am happy to note ı the meantime, it has been l, at the instance of the hon. r of Agriculture and Irrigation, struct some projects in the Nar- basin. Accordingly Gujarat ahead with the construction of Heran, Rami and Sukhi pro-However, all these projects, ne, have not been taken up by arat Government. I would re-quest the Central Government to see that they are taken up immediately so that this would benefit the area which is quite backward consisting mostly of scheduled tribe people.

Sir, in certain parts of the scarcity affected districts of the State, farmers have been put to great hardships, due to the instructions of the State Govern-ment to adopt coercive measures to re-cover the revenue dues accrued in the past scarcity years. There are areas where people have suffered continuous-ly for the last four or five years due to scarcity conditions. They have lost everything during these hard days. This year also, unfortunately, due to very heavy rains, they have not been able to cultivate or sow their lands. They are not able to pay even the in-terest on the loan which they have taken from the co-operative societies. Under the circumstances, how would they be able to pay the revenue dues of the past years? I would request the Central Government to advise the State Government to postpond, in such areas, the recovery of the past dues for three years and, thereafter, recover the dues by ten yearly instalments.

MR. CHAIRMAN: Shri Jagannath Pahadia may reply.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): यह तो फाइनेन्स मिनिस्टर नहीं हैं, संचार मंत्रालय में हैं।

(Interruptions)

SHRI OM PRAKASH TYAGI: He is hired by the Ministry.

SHRI JAGANNATH PAHADIA: I am not hired. I am a member of the Government.

श्री जगन्नाथ पहाड़िया : सभापति जी, गुजरात विनियोग विधेयक की डिस्कशन के मौके पर बहुत से साथियों ने काफी बातों की चर्चा की और कुछ बहुत अच्छे सुझाव भी दिए। मैं नहीं चाहता कि उन सब बातों को जो कि राजनैतिक दृष्टि से यहां पर की गई हैं, उनका भी जवाब दिया जाए.....

(Interruptions)

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): All of them have gone abroad, the Minister and the Deputy Minister, both.

श्री जगन्नाथ पहाड़िया : क्योंकि वे सब बातें इस सदन में और दूसरे सदन में तथा सदन के बाहर बहुत खुलासा तौर पर बतला दी गई हैं । हां, कुछ बातें ऐसी जरूर है जिनकी चर्चा बार बार होना आवश्यक हो जाता है और उन को लेकर के कुछ बातों को.........

(*Interruptions*)

SHRI MOHAMMAD YUNUS SALEEM: Sir, is it not fair on the part of the Finance Ministry to fix the programme of the Ministers in such a way that when, the Parliament is in session none of them is present in the House? I have no objection to the reply being given by my learned friend Mr. Pahadia but many questions could be raised in this House which are particularly concerning the Finance Ministry, and it will be very embarrassing for my learned friend to reply to all such complicated questions. Sir, it is for you to look after the interests of this House because, after all, this House deserves some consideration.

MR. CHAIRMAN: They did not know that we are to sit today.

SHRI MOHAMMAD YUNUS SALEEM: The Minister should have changed his programme. He should have given priority to Parliament work rather than proceed abroad on a business trip.

MR. CHAIRMAN: It makes no difference.

SHRI MOHAMMAD YUNUS SALEEM: It makes a lot of difference.

श्री प्रकाशवीर शास्त्री : सभापति जी, मेरा निवेदन यह है कि आप देखेंगे कि शान्ति निकेतन में जवाहरलाल जी का पत्र रखा हुआ है । उसमें यह था कि पार्लियामेंट की बैठक 21 तारीख को समाप्त होने वाली थी लेकिन दो दिन और बढ़ गयी, इसलिए जवाहरलाल जी ने यह लिखा शान्ति निकेतन को, जिसके वे चांसलर थे कि पार्लियामेंट की बैठक दो दिन बढ़ गयी है इसलिए मुझे अपना प्रोग्राम स्थगित करना पड़ रहा है । उन्होंने पार्लियामेंट को प्राथमिकता दी । दूसरा मेरा कहना यह है कि जब दो राज्यों से सम्बन्धित बजट आ रहे हैं तो किसी मंत्रालय में यदि तीन मंत्री हैं तो उन में से किसी को अवश्य रहना चाहिए । अगर तीनों में से कोई अस्वस्थ हो जाए या कोई न हो तो फिर संसद् कार्य मंत्री को उत्तर देना चाहिए । यह बड़ी विचित्र सी परम्परा प्रारम्भ हो रही है । सदन के नेता बैठे हैं । भविष्य के लिए भी आप दिशा निर्देश दें कि जब इस प्रकार के बजट आयें तो उससे सम्बन्धित मंत्री को रहना ही चाहिए ।

SHRI MOHAMMAD YUNUS SALEEM: There are precedents when even the Prime Minister has changed her programme and only on account of Parliament. There are precedents when such a situation arose, when the period of the Parliament Session was extended and the Prime Minister changed her programme.

सदन के नेता, **श्री कमलापति त्रिपाठी** : मान्यवर मैं समझता हूं कि माननीय सदस्यों ने जो सुझाव दिये हैं उनका ध्यान रखा जायेगा......

SHRI MOHAMMAD YUNUS SALEEM: There we have no objection.

श्री कमलापति त्रिपाठी : मुझे बोलने दीजिये । हमारे मित्र पहाड़िया जी को फाइनेंस मिनिस्टर ने आथराइज किया है । एक छोटा मामला है । लोक सभा से पास हो चुका है । कोई बड़ा मसला होता तो हमारे मिनिस्टर जरूर यहां रहते । भविष्य में इस बात का ध्यान रखेंगे ।

श्री ओम प्रकाश त्यागी : लोक सभा से पास हो चुका है । राज्य सभा की कोई कीमत ही नहीं है ।

श्री कमलापति त्रिपाठी : राज्य सभा की कीमत कम नहीं कर रहे हैं, मैं यह कह रहा हूं कि यह रुटीन मामला है, लोक सभा से पास होकर हमारे सामने आया है। हमारे दूसरे भाई इनको ओथराइज कर गये हैं क्योंकि उन्हें बाहर जाना पड़ा है जरूरी काम की वजह से। भविष्य में इसका ध्यान रखा जाएगा।

MR. CHAIRMAN: No further discussion, please. He has written to me and I have allowed him. Let him speak because it is the responsibility of one of the Ministers. Nobody can say that such and such Minister should only reply. The practice is that the Minister pertaining to that Ministry should reply and we will keep a note of that.

श्री जगन्नाथ पहाड़िया : श्रीमन्, मैं निवेदन कर रहा था कि राजनीतिक विषय की चर्चा करना मैं उचित नहीं समझता क्योंकि इस सदन में और लोकसभा में कई बार इन बातों की चर्चा की जा चुकी है और संसद कार्य मंत्री जो अभी आये हैं और जो गृह मंत्री भी हैं वे इन बातों की चर्चा यहां कर चुके हैं। अगर माननीय सदस्यों को मेरे जवाब के बाद भी सन्तोष न हो तो वे इस बात को फिर उठा सकते हैं। गृह राज्य मंत्री यहां बैठे हुए हैं।

DR. M. R. VAYAS: This relates to the political administration in Gujarat and he will not reply to all political questions.

MR. CHAIRMAN: The Minister is on his legs. Let him reply.

SHRI SANAT KUMAR RAHA: How will he reply to the points relating to the Home Department?

MR. CHAIRMAN: You will have to hear the Minister. If you are not satisfied, the Minister Mr. Om Mehta will reply because most of the matters that have been raised relate to the Home Department, Yes, you can reply now.

श्री जगन्नाथ पहाड़िया : श्रीमन्, सब से पहले इस बात की चर्चा हुई कि कितने दिन राष्ट्रपति शासन और चलेगा। राष्ट्रपति शासन का वहां रहना केवल सरकार पर ही निर्भर नहीं करता है। जैसा कि सब लोग जानते हैं कि राष्ट्रपति शासन वहां क्यों लागू किया गया। यह सब विरोधी दलों पर निर्भर करता था। जिस प्रकार की स्थिति वहां पैदा कर दी गयी थी, "आया-राम गया-राम" की भी यहां चर्चा हुई और उस सब की जिम्मेदारी उधर बैठे हुए सदस्यों पर ही है कि किस प्रकार वहां लोगों को खरीदा गया, किस प्रकार लोगों को डराया धमकाया गया, और अगर हम उसके इतिहास में जायें तो हमें इस बात की आवश्यकता नहीं होगी कि उस के कारणों का विवेचन किया जाए। मकवाणा जी ने और कलानिर्णा जी ने इस बात की चर्चा कर दी कि राष्ट्रपति शासन के पहले चुनाव क्यों कराये गये और फिर असेम्बली डिजाल्व करते समय वहां की स्थिति क्या थी। किस प्रकार राजनीतिक पार्टियां जिन को जिम्मेदारी से अपना काम निभाना चाहिए था वह विधान सभा के सदस्य को रोराइज कर रही थीं, डरा और धमका रही थीं...

श्री बनारसी दास (उत्तर प्रदेश) : क्या यही उत्तर दे रहे हैं माननीय सदस्य ?

श्री जगन्नाथ पहाड़िया : मैं इस लिये निवेदन कर रहा था कि मैं उस के इतिहास में नहीं जाना चाहता। इतना ही कह सकता कि भारत सरकार इस बात की पूरी कोशिश करेगी कि जितनी जल्दी हो सके वहां पर राष्ट्रपति शासन समाप्त हो। लेकिन राष्ट्रपति शासन के दौरान वहां पर कोई तरक्की नहीं हुई यह बात सही नहीं है। हम चाहे आर्थिक दृष्टि से देखें या ला एंड आर्डर की दृष्टि से देखें या खेती बाड़ी की उन्नति की दृष्टि से देखें या औद्योगिक विकास की दृष्टि से देखें, वहां चारों तरफ जब से बीस सूत्री कार्यक्रम लागू हुआ है, गुजरात का विकास हुआ है। खेती बाड़ी के मामले

में, बिजली के मामले में, पानी के मामले में, शिक्षा के मामले में हम बराबर आगे बढ़े हैं। इसलिये मैं इतना ही कह सकता हूं कि सरकार की कोशिश है कि जब तक वहां पापुलर गवनमेंट स्थापित नहीं हो जाती, उस प्रदेश की उन्नति के लिये भारत सरकार बराबर ध्यान दे रही है और भारत सरकार के विभिन्न मंत्रालय बराबर उस प्रदेश के टच में हैं और चाहते हैं कि जितना संभव हो उस प्रदेश का विकास किया जाय। अब यह भी चर्चा हुई कि वहां के बारे में कंसल्टेटिव कमेटी की मीटींग केवल दो बार हुई है। जैसा कि सभी माननीय सदस्य जानते हैं पिछले महीने कंसल्टेटिव कमेटी की मीटींग हुई थी और जब जब आवश्यकता होगी, कंसल्टेटिव कमेटी की मीटींग बुलाई जा सकती है और आवश्यकता पड़ने पर फिर कंसल्टेटिव कमेटी की मीटींग बुलाई जायेगी।

इसी प्रकार से इस बात की चर्चा भी हुई और यहां पर कहा गया कि पोरबंदर जो राष्ट्रपिता महात्मा गांधी की जन्म नगरी है वहां की नगरपालिका के अध्यक्ष का मर्डर किया गया। श्रीमन्, यह एक दुखद बात है और हम चाहते हैं कि इस प्रकार की घटनायें भविष्य में न हों और इसलिये सरकार ने एक केस रजिस्टर कर लिया है। उस के साथ ही इस सिलसिले में पांच व्यक्तियों को गिरफ्तार किया गया है और उन के पास जो हथियार मिले हैं उन को जब्त कर लिया गया है और इस बात की कोशिश की जा रही है कि अपराधी व्यक्तियों की पूरी छानबीन की जाय और उन को सजा दी जाय ताकि भविष्य में इस प्रकार की घटनायें न हो सकें।

SHRI HIMMAT SINH (Gujarat): The matter of serious concern is that the murderer of this particular President of the municipality has nct been apprehended. The murder took place in daylight.

श्री जगन्नाथ पहाड़िया : जांच चल रही है।

श्री हिम्मत सिंह : जांच कब तक चलेगी ?

श्री जगन्नाथ पहाड़िया : मैंने निवेदन किया कि पांच व्यक्ति गिरफ्तार कर लिये गये हैं।

SHRI MOHAMMAD YUNUS SALEEM: I am very glad that the learned Finance Minister has come.

MR. CHAIRMAN: Because you wanted him to be here.

SHRI JAGANNATH PAHADIA: I have already told you kindly to listen to me.

बड़ोदा डायनामाइट केस की भी यहां चर्चा हुई। इस सिलसिले में कुछ ज्यादा कहना मुनासिब नहीं होगा इसलिये कि यह केस सब-जुडिस है। इस बात की चर्चा भी हुई कि अभी भी गुजरात में अनसर्टेनिटी की स्थिति बनी हुई है। यह बात किसी से छिपी हुई नहीं है। हम चाहते हैं कि यह स्थिति समाप्त हो, लेकिन जैसा कि मैंने कहा, जब तक अनिश्चितता की स्थिति समाप्त नहीं होती तब तक भारत सरकार किसी प्रकार की जल्दी नहीं करना चाहती। जैसे ही वहां के गवर्नर और राष्ट्रपति यह समझ लेंगे कि वहां अनिश्चितता की स्थिति अब नहीं रही है और वहां शांति से चुनाव हो सकते हैं और जनता की चुनी हुई सरकार काम चला सकती है, वैसे ही वहां सरकार बनाने का प्रयास किया जायगा।

साईक्लोन की चर्चा करते हुए माननीय सदस्यों ने सरकार को धन्यवाद दिया कि उस दिशा में कदम उठाये गये और तत्काल मदद दी गयी है। जैसे ही वहां फ्लड और साइक्लोन के संबंध में हम को सूचना मिली हमारे अफसरों ने उस के लिये आवश्यक कदम उठाये और मुझे खुशी है कि कांग्रेस के कार्यकर्ताओं ने जी जान लगा कर सहायता कार्यों में सहायता दी और सरकारी और

[श्री जगन्नाथ पहाड़िया]

गैर सरकारी एजेंसियों को पूरी मदद की। भारत सरकार जितना भी धन दे सकती थी वह दिया गया, दवा दारू की व्यवस्था की गयी और हमें इस बात का कोई केस नहीं मिला जिसमें इस बात को चर्चा करने का मौका मिला हो कि कोई मदद को कमी रह गई हो। चाहे वह व्यक्तिगत तौर पर मदद देने का सवाल हो, चाहे सरकारी तौर पर काम कराने का सवाल हो, मैंने आपसे निवेदन किया कि कोई 7-8 करोड़ रुपया इसी काम पर खर्च किया गया जिसमें भारत सरकार ने 8 करोड़ रुपया भेजा।

मकवाना जी ने इस बात की चर्चा की कि 20 सूत्री कार्यक्रम पर तेजी से कार्य नहीं किया जा रहा है, हालांकि उन्होंने इस बता की सराहना की है कि जितना तेज चलाया जाना चाहिए चलाया जा रहा है। उनको इस बात का दुख रहा कि मीसा का गलत ढंग से प्रयोग किया गया। पहले भी गृह मंत्री जी मीसा के बारे में यहां पर कह चुके हैं। हम इतना ही कह सकते हैं कि कोशिश इस बात की की जाती है कोई अपराधी व्यक्ति छूट न जाये और निरपराधी को सजा न मिल जाये। फिर भी कोई इस तरह का मामला हो गया है तो माननीय मकवाना जी सरकार को लिख दें तो निश्चित रूप से इस बात की जांच की जाएगी। अगर कोई निरपराध व्यक्ति पकड़ा गया है तो उसकी जांच की जाएगी।

इसी तरह से उन्होंने पेट्रोलियम मिनिस्टर को बधाई दी और धन्यवाद दिया कि तेजी के साथ वहां पर काम हो रहा है और इससे गुजरात की जनता को फायदा होगा। उन्होंने इस बात की भी चर्चा की कि गैस निकालने का काम तेजी से किया जाना चाहिए। सरकार स्वयं इस बात के लिए प्रयत्नशील है कि हमारी जितनी भी प्राकृतिक चीजे हैं, जितनी भी नेचुरल चोजे हैं उनको हम जल्दी से जल्दी प्राप्त कर सकें जिससे कि देश के ऊपर पड़ने वाला जो बहुत सारा बोझा है उसको हम मिटा सकें।

ग्राउंट-नट आयल के बारे में बार बार कहने की आवश्यकता नहीं है। अब तो भारत सरकार की मर्जी से गुजरात सरकार ने एक प्रान्त से दूसरे प्रांत को मूंगफली के तेल के आने जाने मे कटौती कर दी है और तेल की कीमतें भी तय कर दो हैं। शायद कलानियां साहब ने मकवाना जो का भाषण नहीं सुना। यहां इसी प्रकार से हाउसिंग के बारे में चर्चा की गई उसके बारे में प्रयास हो रहे हैं।

जनसंघ को चर्चा की गई कि लोग जनसंघ से कांग्रेस में आ गये हैं। वह जनसंघ को छोड़कर कांग्रेस में आ जाते हैं तो वह दूध के धुले नहीं हो जाते हैं। लेकिन जांच पड़ताल के बाद हो किसी को सजा देनी चाहिए। बिना जांच पड़ताल के किसी को सजा देना ठीक नहीं होता है। इस बात की जांच की जा रही है कि कौन कौन व्यक्ति ऐसे हैं जिनको नहीं पकड़ा जाना है या जिनको पकड़ा जाना चाहिए था नहीं पकड़ा गया है, पूरी जांच होने के बाद ही अगर किसी को पकड़ा जाना ठीक समझा जाएगा तो सजा भी दी जाएगी।

इसी प्रकार से उन्होंने विद्यापीठ की चर्चा की। मैं शिक्षा मंत्रालय को यह मामला रेफ़र कर दूंगा ताकि उनको इस बात की तसल्ली हो जाए।

उन्होंने इस बात की भी चर्चा की कि गुजरात के अन्दर पापुलर गवर्नमेंट बनाई जाए। गरीबों के लिए चलने वाली योजनाओं के बारे में उन्हें सन्तोष है। यह भी उन्होंने कहा कि पापुलर पार्टिसिपेशन नहीं हो रहा है। उनको यह जानकारी थी कि गुजरात गवर्नमेंट तालुक्का लेवल पर जा रही है और इस बात की कोशिश की जा रही है कि जनता का

जितना सहयोग हम ले सकें लेने की कोशिश करें। यह भी महीडा जी ने कहा कि कुछ ऐसी एलीमेंट्स हैं जो कि अराष्ट्रीय और असामाजिक प्रपोगंडा में लगे हैं। गृह मंत्री जी ने स्वयं इसको सुना है। हम आशा करते हैं कि भविष्य में आपको इस बात का मौका नहीं मिलेगा कि कोई भी राष्ट्र और समाज के बारे में गलत प्रचार करें।

मैं आपका बहुत समय नहीं लेना चाहता हूं क्योंकि कुछ ऐसे इश्यू हैं जिनकी चर्चा बार बार यहां हो चुकी है। इन शब्दों के साथ मैं माननीय सदस्यों को धन्यवाद देता हूं और आशा करता हूं कि यह जो प्रस्ताव आपके सामने है उसको आप पास कर देंगे।

SHRI SANAT KUMAR RAHA: Mr. Om Mehta should reply.

MR. CHAIRMAN: But he has replied to all the points.

SHRI SANAT KUMAR RAHA: Mr. Om Mehta should clarify the position in regard to the President's Rule there.

SHRI YOGENDRA MAKWANA: Sir, one issue I raised was about the Advocate-General's dog, whether this dog also carries out the essential duty of arguing the case of Gujarat. Why is money spent on the air travel of this dog while the Advocate-General travels from Ahmedabad to Bombay and from Bombay to Delhi? And two suites in Ashoka Hotel are permanently reserved for this Advocate-General.

MR. CHAIRMAN: Now, he has explained sufficiently. They will find out.

SHRI YOGENDRA MAKWANA: This is a question involving money and in an Appropriation Bill it is quite appropriate to raise it.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA): Sir, I am sorry that I was not here to listen to the debate; otherwise, I would have replied to all the points myself.

MR. CHAIRMAN: But he has replied.

SHRI OM MEHTA: It is the duty of any Minister on behalf of the Government to reply to the points which have been raised. I am thankful to Mr. Pahadia for the eloquent way in which he has replied to almost all the points which were raised. About the murder case. I would say that it is unfortunate that after the Baroda Dynamite case, this murder took place there, and that also in broad day-light. The police is vigorously investigating the whole thing. Already five persons have been arrested. We do not know whether one of them is the murderer or not, because that will be known only after the final results of the investigations. But I assure the House that we will try our best to find out the murderer. And those activities, whether underground or overground, are going on in Gujarat, they are taking place there. Clandestine distribution of literature is also there. We know about it. We wanted some relaxation should be there and some people who were earlier arrested were also released. In spite of that, we found that this was not taken in the good spirit. Price rise was one of the main reasons, due to which on the Deepavali day not a single drop of ground-nut oil was available because hoarding was there. I am glad to say that the administration took firm steps and conducted a lot of raids. About 4511 raids have been carried out since the President's rule was promulgated and also 336 arrests have been made; also 442 prosecutions and 47 detentions under the MISA have been made. It is only to see that the anti-social elements which are there and which want to raise their ugly heads do not raise them and play havoc with price and other things.

[Shri Om Mehta]

About the implementation of the 20-point programme, we are doing our best, particularly in regard to the distribution of house sites and other things. I assure the House that at the proper time, whenever the Government thinks it proper, there will be popular rule there; we will not delay it for a single day.

SHRI YOGENDRA MAKWANA: In regard to the Vice-Chanceller....

MR. CHAIRMAN: You will get your information regarding the dog. He has replied.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE PONDICHERRY APPROPRIATION (NO. 4) BILL, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): Sir, I moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The Bill is in respect of Supplementary Demands of Rs. 14,000 charged on the Consolidated Fund of the Union territory of Pondicherry for the year 1976-77. Full details have been given in the statement of the Supplementary Demands laid on the Table of the House on the 3rd November, 1976.

The question was proposed.

MR. CHAIRMAN: Nobody speaking? Then, the question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicrerry for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I move:

"That the Bill be returned."

The question was put and the motion was adopted.